

**BAN ON SEEKING STAY (BY AN ORDER OF A COURT OF LAW) OF TRANSFER IN GOVERNMENT SERVICE BILL\***

SHRI MOHAN LAL PATEL (Junagadh): Sir, I beg to move for leave to introduce a Bill to prohibit a government servant from seeking an order of a court of law staying his transfer from one place of posting to another.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill to prohibit a government servant from seeking an order of a court of law staying his transfer from one place of posting to another."

*The motion was adopted.*

SHRI MOHAN LAL PATEL: Sir, I introduce the Bill.

**UNIFORM PAY SCALES BILL\***

SHRI RANJIT SINGH (Chatra): Sir, I beg to move for leave to introduce a Bill provide uniform pay scales for different categories of employees in all public services."

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide uniform pay scales for different categories of employees in all public services."

*The motion was adopted.*

SHRI RANJIT SINGH: Sir, I introduce the Bill.

**LIMITATION ON PUBLIC EMPLOYMENT BILL\***

SHRI RANJIT SINGH (Chatra): Sir, I beg to move for leave to introduce a Bill to provide for equitable distribution of jobs in public services.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill to provide for equitable distribution of jobs in public services."

*The motion was adopted.*

SHRI RANJIT SINGH: Sir, I introduce the Bill.

**CONSTITUTION (AMENDMENT) BILL\***

*Substitution of article 355)*

SHRI R. R. BHOLE (Bombay South Central): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI R. R. BHOLE: Sir, I introduce the Bill.

**CONSTITUTION (AMENDMENT) BILL\***

*(Substitution of article 17)*

SHRI R. R. BHOLE (Bombay South Central): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI R. R. BHOLE: Sir, I introduce the Bill.